

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

CIRCULAR

ROC.No.420-cpc/dated:25-05-2020

Sub:- Computer Section – Implementation of e-filing software for filing of cases in the Subordinate Courts in the State of Andhra Pradesh during the lock down period w.e.f 26-05-2020 – Regarding.

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The High Court has taken a decision to deploy e-filing software developed by the High Court for the convenience of the Learned Advocates and Party-in-Person with effect from 26-05-2020 in all the subordinate Court during the lock down period in the State of Andhra Pradesh.

All the learned advocates and parties in persons are requested to use the e-filing module which is available in the Official website of the High Court. The guidelines for filing of cases through e-filing module has been provided in the "Detailed Instructions" in the first screen of the module. All the learned advocates are requested to go through the guidelines before using the e-filing module.

All the Unit Heads are directed to take necessary steps for receiving the cases filed through e-filing software link which is made available in the Official website of the High Court of Andhra Pradesh for filing of the cases by the learned Advocates and Party-in-Person.

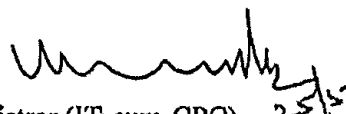
It is informed that the filing of cases during the lockdown period shall be only through e-filing with effect from 26-05-2020 and no other mode of filing shall be entertained.

All the Learned Advocates and party-in persons are requested to note that there is a help line with number 14602 in case of any e-filing software related problems, while filing of the cases through e-filing module. Learned Advocates/Parties-in-Person may contact the Technical Staff members available in the helpline for any advise.

The following persons may also be contacted in case of any difficulty:

1. P.VENKATA RAMANA, Assistant Registrar – 7901625189
2. MOBEEN – System Officer –9030939446
3. HUSSAIN VALI – System Assistant - 9515000616

Amaravati,  
Dated 25-05-2020

  
Registrar (IT-cum-CPC)  
i/c Registrar General  
High Court of Andhra Pradesh  
Amaravati

OFFICE OF THE PRINCIPAL DISTRICT JUDGE:: KURNOOL.

1831  
Dis. No. \_\_\_\_\_/Estt/2020.

Dated 26-05-2020.

The Circular of the Honourable High Court of Andhra Pradesh, Amaravathi, issued in ROC No.420-cpc/dated 25-05-2020 for implementation of e-filing software for filing of cases in subordinate Courts in the State of Andhra Pradesh during the lock down period w.e.f.26-05-2020 is **Communicated**.

B-2 26/5/2020  
I Additional District Judge,  
FAC.Principal District Judge,  
Kurnool.

To:

- 1) All the Judicial Officers in the District with a request to communicate the copy of the same to their respective Presidents of Advocates Bar Associations so also affix the copy of the same to their respective Court Notice Boards.
- 2) The President, Bar Association, Kurnool with a request to communicate the same among all the Bar Members.
- 3) The Secretary, DLSA, Kurnool.

Note:- Copy of the same can be downloaded from the Official Website of the Prl.District Court, Kurnool.